

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/01610/2015

Date of Order: 17.03.2016

Present

: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Amala Ranjan Chakraborty
Vs.
Defence

For the Applicant : Mr. JK Lahiri, Counsel

For the Respondents : Mr. S. Banerjee, Counsel
Mr. S. Auddy, Counsel (for bank)

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of learned counsel for both the parties.

2. Mr. Ashok Kumar Gupta, Senior Admn. Officer-I, DESIDOC, DRDO, New Delhi is present today and handed over a copy of revised PPO issued by Sr. Account Officer (P), for PCDA(Pension) for payable pension of Rs. 21304/- per month with effect from 01.01.2006.

3. Learned counsel for official respondents submitted that the revised PPO has been issued computing and granting 5 years' service benefits.

4. Learned counsel for Bank submitted that on the basis of the revised PPO a fresh calculation has to be made in regard to the recovery already made and the pension to be paid to the applicant with effect from 01.01.2006. Therefore, 2 months' time is being given to the Bank to make calculations afresh and calculate the arrears to be paid to the applicant. In the meantime they shall start the payment to the applicant as per the revised PPO immediately.

5. For the purpose, the respondent authorities handed over a copy of the revised PPO to the Bank Authorities during the course of hearing today.

6. Learned counsel for Bank submitted at the bar that arrears since 01.01.2006 would be paid to the applicant along with interest as per banking rules.

7. OA is accordingly disposed of.

8. No costs.

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(Bidisha Banerjee)
Member (J)

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